

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 36/ND/2014
RT CP No.196/Chd/Hry/2017**

Shri Sumit Dhir

...Petitioner

Vs.

SK Habitare Homes India Pvt.Ltd. & Ors.

...Respondents

Present:: Mr.Krishna Kumar and Ms.Srujana Suman, Advocates for Petitioner.
Mr.Nahush Jain, Advocate for respondents

Written submissions have been filed by learned counsel for respondents. Copy supplied to the learned counsel for petitioner. Learned counsel for petitioner seeks time to move appropriate application in view of the contention of respondents that the Company's name has been struck off and its Directors have also been disqualified. Learned counsel for petitioner, however, also submits that even without restoration of name of the company, the instant matter can still be heard on merits.

The matter is adjourned to 19.01.2018 for arguments. The application by the petitioner may be filed at least 2 weeks before the date fixed with copy advance to the other side. Respondent may file reply to the application at least 3 days before the date fixed with copy advance to the counsel opposite.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

November 22, 2017
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